

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 409**  
**IB/169/ND/2023**

**IN THE MATTER OF:**

Delhivery Limited Vs.	...	Applicant
Versus		
Futuretimes Technology India Pvt. Ltd.	...	Respondent

**Under Section 9 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 15.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

No representation on behalf of the applicant. Let this matter be posted to 03.05.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**